

1	2	3	4	5
8.	Bhupati Palem 16.60	4,900	August, 89	Sent back in December, 89 due to basic deficiencies. Replies received subsequently were examined and State Govt. requested in Feb., 93 to submit modified proposal.
9.	Peddagada 14.54	2,430	September, 91	Sent back in February, 93 to non-inclusion in Plan and non-compliance of CWC's observations.
10.	Modi Kuntavagu 42.30	6,600	December, 85	Sent back in February, 93 due to non inclusion in Plan and non compliance of CWC's observations.

[Translation]

Wheat to Bread Manufacturer

109. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) whether the Government have provided wheat to the bread manufacturers at concessional rates in the country as per the announcement made by the hon. Prime Minister; and

(b) if so, the number of bread manufacturing units to whom wheat has been supplied indicating the quantity thereof, unit-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) Wheat is being provided to the Modern Food Industries (I) Ltd. (MFIL) and their frenchised units for bread manufacturing. Since inception of the Scheme from October, 1994 till 31.12.1995, a quantity of around 1,94,000 tonnes of wheat has been lifted by the MFIL/their frenchised units.

Implementation of Yamuna Accord

110. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there has been an inordinate delay in the implementation of Yamuna Accord;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure the implementation of the Accord ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The Memorandum of Understanding dated 12th March, 1994 between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna upto Okhla is being implemented by Upper Yamuna River Board constituted by a Resolution of Government of India.

(b) and (c) . Does not arise.

Setting up of Krishna River Valley Authority

111. SHRIMATI CHANDRA PRABHA URS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government had written to the Krishna Basin States for the setting up of Krishna River Valley Authority;

(b) if so, when; and

(c) the response of the concerned States thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) and (c) . The Union Government had written letters on 2.5.1989 to the Chief Secretaries of the Krishna Basin States regarding the establishment of Krishna Valley Authority. The Government of Maharashtra and Andhra Pradesh regretted their inability to accept the proposal of establishment of Krishna Valley Authority, whereas Government of Karnataka had informed that they were examining the proposal in depth and their views would be communicated as soon as the final decision is taken in this matter.

Subsequently, Minister of State (WR) has written letter on 20.11.95 to the Chief Ministers of the Krishna Basin States. The Chief Minister of Karnataka has responded stating that the constitution of Krishna Valley Authority can follow once some consensus on possible alternatives emerges. The Chief Ministers of Andhra Pradesh and Maharashtra have not responded so far.

Population Commission

112. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to create a fully autonomous Population Commission to make and implement short and long term policies to control the burgeoning population in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R.